

Under Section 12(1)

English translation of Shram Vibhag, Anubhag-2, Noti. No. 8446(HI)-2/XXXVI-2—124(SM), dated February 5, 1977, published in U.P. Gazette Extra., dated 5th February, 1977, p. 2.

In exercise of the powers under sub-section (1) of Section 12 of the Contract Labour (Regulation and Abolition) Act, 1970 (Act No. 37 of 1970), the Governor is pleased to appoint 15th day of April, 1977 as the date with effect from which no contractor to whom the said Act applies, shall undertake or execute any work through contract labour except under and in accordance with a licence issued in that behalf by the licensing officer.